

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-514
IB-205/ND/2020

IN THE MATTER OF:

Sunman Corporate Services Pvt. Ltd.

V/s.

Peregrine Logix Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 11.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Petitioner's counsel is present. None appeared on behalf of respondent. We notice that on 11.03.2020, the respondent was directed to file the reply within two weeks but till today, no reply has been filed. Last opportunity is being given to respondent to file the reply failing which the order shall be passed in accordance with the provisions of law. List the matter on **01.09.2021**.

A
- Sd/-

(K.K. VOHRA)
MEMBER (T)

- Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)